

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of July, 2026 (27.7.2026 to 31.7.2026)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
30.7.2026 Thursday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	19/RP/2026	NHPC	Petition for review of the Order dated 20.3.2026 in Petition No. 129/GT/2025 (On admission).
	2.	20/RP/2026	NHPC	Petition for review of the Order dated 7.3.2026 in Petition No. 623/GT/2025 (On admission).
	3.	21/RP/2026	NHPC	Petition for review of the Order dated 12.3.2026 in Petition No. 624/GT/2025 (On admission).
	4.	24/RP/2026	NHPC	Petition for review of the Order dated 8.3.2026 in Petition No. 46/GT/2025 (On admission).
	5.	331/MP/2026	PTL	Petition under Section 17(3) and 17(4) of the Electricity act, 2003 read with Regulation 6(8) of the Central Electricity Regulatory Commission (Procedure, Terms and conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 and article 15.2 of the Transmission Service Agreement dated 6.11.2024 seeking approval of this Commission for creating charge over the assets (immovable & movable), licenses/permits/approvals, current assets and bank accounts of the Petitioner in favour of National Bank for Financing Infrastructure and Developments.
	6.	196/TD/2026	CRPL	Application under Section 14 read with Section 15 of the Electricity Act, 2003 and Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading License.
	7.	233/AT/2026	SJVNREIA	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1200 MW Firm and Dispatchable Power (Round the-Clock (RTC)) from ISTS- Connected Renewable Energy (RE) Power Projects in India under Tariff-based Competitive Bidding.
	8.	234/AT/2026	SJVNREIA	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind-3) in India under Tariff-Based Competitive Bidding.
	9.	46/MP/2018	NTPC	Petition for revision of the Normative Annual Plant Availability Factor in respect of NTPC's Power Stations on account of shortage of coal availability (Received by remand).
	10.	20/MP/2023	JITPL	Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power (APP) dated 3.3.2022 and 10.3.2022 challenging the Termination Notice dated 18.8.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and consequential actions pursuant to the Termination Notice.
	11.	311/MP/2023 alongwith I.A.No.80/2023	APIPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Transmission Agreement for Connectivity dated 20.07.2020 read with Supplementary Agreement to Transmission Agreement dated 10.06.2021 and Agreement for Long Term Access dated 21.06.2022, as well as applicable laws inter alia seeking frustration of the connectivity and long- term access granted to the Petitioner by the Respondent Nos. 1 and 2;

				and consequential relief therefor(Interlocutory application for interim reliefs).
	12.	368/MP/2023	CTUIL	Petition under Section 79(1) I of the Electricity Act, 2003 seeking appropriate directions for treatment of Transmission Charges arising in giving effect to this Commission's Order dated 20.9.2017 in Petition No. 130/MP/2015.
	13.	811/MP/2025 along with IA No. 87/2025	MSEDCL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Order XXI. Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement! compliance of this Commissions Order dated 17.4.2023 passed in I.A. No. 12 of 2023 in Petition No. 246/MP/2022(Part-heard).
	14.	62/MP/2026	AGE26AL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 06.01.2023 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 50 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.
	15.	161/MP/2025 alongwith I.A.No.109/2025	RSVPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. V. Union of India & Ors. And compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021(Interlocutory application for urgent listing).
	16.	212/MP/2026 alongwith I.A.Diary No.536/2026	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 03.05.2024 inter-alia seeking extension of the Scheduled Commencement of Supply Date due to the delay in the operationalisation of the ISTS network and on account of force majeure events along with consequential reliefs(Interlocutory application for the amendments of the Petition).
	17.	846/MP/2025	SSUPL	Petition under Section 79 of the Electricity Act, 2003 read with CERC (Indian Electricity Grid Code) Regulations, 2010 and CERC (Indian Electricity Grid Code) Regulations, 2023 seeking compensation (along with interest) for the generation loss suffered due to curtailment / backing down instruction issued by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPLN) in capacity of STU and Rajasthan SLDC on account of its inadequate transmission system for evacuation of power.
	18.	56/MP/2026	MSEPL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 03.07.2020 executed between Masaya Solar Energy Private Limited and Solar Energy Corporation of India Limited for development and supply of 300 MW Solar Power Plant setup in Khandwa, Madhya Pradesh, seeking restitutionary reliefs qua compensation for the additional expenditure incurred due to

				occurrence of various Change in Law events, along with carrying cost.
19.	247/MP/2024 alongwith I.A.No.22/2025	GVK GPL		Petition to adjudicate the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012(Interlocutory application for additional claim).
20.	781/MP/2025	SIROPL		Petition under Section 79(1)(c) and 79(1)(f) of The Electricity Act, 2003, seeking exit from the Power Purchase Agreement dated 28.06.2023 without any Financial Implication due to frustration and impossibility arising from the revocation of connectivity and inordinate delay in the project implementation due to the Respondents' delays and defaults.
21.	96/MP/2026	RSPPL		Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter- State Transmission Charges and Losses) Regulations, 2020.
22.	905/MP/2025	PGPL		Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
23.	26/MP/2026 alongwith I.A.No.12/2026 &Dy.No.240/2026	SRIPL		Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking compensation with interest for the generation loss suffered on account of curtailment of power during specified time blocks by the Powergrid Bikaner Transmission System Limited (Interlocutory application for urgent listing and directions).
24.	59/MP/2026	NLCIL		Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2021 and Regulation 50 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 for approval of treating the expenditure incurred on account of an annual imposition of the Surface Right Compensation determined by the District Collector, Cuddalore District, Tamil Nadu, in accordance with Rule 72 of the Mineral Concession Rules, 1960 as a change in law and recovery thereof through monthly supplementary bills.
25.	288/MP/2024	HPSEB		Petition under section 79(1)(c), (f), and (k) of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking adjudication of disputes related to the return of energy due to the Petitioner from the Respondent in terms of the letter of intent dated 23.3.2022.
26.	236/GT/2021	NTPC		Petition for approval of tariff for the period from anticipated COD of Unit-I to 31.3.2024 for Barh Super Thermal Power Station (3 x 660 MW)
27.	90/GT/2023	SPGL		Petition under section 79(1)(f) read with Sections 79(1)(b) and 79 (1)(k) of the Electricity Act, 2003 for approving and allowing the completed capital cost incurred by the Petitioner.

28.	1006/GT/2025	NTPC	Petition for truing up of the tariff for Feroze Gandhi Unchahar Thermal Station Stage-II, (420 MW) for the period 2019-24.
29.	1012/GT/2025	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (2x210 MW) for the period from 1.4.2024 to 31.3.2029.
30.	49/GT/2025	NHPC	Petition for truing-up of the generation tariff of 160 MW Teesta Low Dam-IV Power Station for the period 2019-24 and determination of Tariff for the period 1.4.2024 to 31.3.2029.
31.	111/GT/2026	STPL	Petition for determination of Tariff of Buxar Thermal Power Project (2x660 MW) for the period from 14.11.2025 (Commercial Operation Date of Unit-I) to 31.3.2029.
32.	940/GT/2025	NTPC	Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
33.	995/GT/2025	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW) for the period from 1.4.2024 to 31.3.2029.
34.	994/GT/2025	NTPC	Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
35.	733/GT/2025	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2024 to 31.3.2029.
36.	960/GT/2025	NLCIL	Petition for determination of trued up of tariff for NLCIL's Thermal Power Station II Stage I (3x210 MW) and Stage II (4x210 MW) for the period from 1.4.2019 to 31.3.2024
37.	18/GT/2026	NLCIL	Petition for determination of tariff for NLCIL's Thermal Power Station-II (Stage-I: 3x210 MW and Stage-II: 4x210 MW) for the period from 1.4.2024 to 31.3.2029.
38.	654/GT/2025	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
39.	653/GT/2025	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2024 to 31.3.2029.
40.	9/GT/2026	THDCIL	Petition for determination of tariff of Khurja Super Thermal Power Plant (2x660 MW) including Dedicated Transmission Line for the period from 26.01.2025 (COD of Unit-I) to 31.3.2029, subsequent to COD of Unit-II (26.9.2025).
41.	1000/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Maithon Hydel Power Station, Units-I to III (63.20 MW) for the period from 1.4.2019 to 31.3.2024.
42.	955/GT/2025	DVC	Petition for determination of 2024-29 period of Maithon Hydel Power Station, Units-I to III (63.20 MW) for the period from 1.4.2024 to 31.3.2029.
43.	896/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Panchet Hydel Power Station, Units-I & II (80 MW) for the period from 1.4.2019 to 31.3.2024.
44.	899/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Panchet Hydel Power Station, Units 1 & 2 (80 MW) for the period from 1.4.2024 to 31.3.2029.
45.	293/GT/2014	NTPC	Petition for approval of determination of tariff of Talcher Super Thermal Power Station, Stage-II, (2000 MW) for the period from 01.04.2014 to 31.03.2019 (Received by Remand).
46.	144/GT/2026 alongwith I.A.dy.No.411/2026	OTPC	Petition for approval of determination of tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 1.4.2024

				to 31.3.2029(Interlocutory application for urgent listing and seeking directions).
Coram; Member (Law) Member (Fin.) Through Hybrid Mode	47.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia, quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs. 59,58,745/- wrongfully and illegally deducted by the Respondents.
30.7.2026 Thursday At 2.30 P.M. Through Physical Mode only	48.	319/MP/2022 alongwith I.A.No.63/2022	TENGEDCO	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking directions to NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses (Interlocutory application for stay).
	49.	243/MP/2024 alongwith I.A.Nos.58 and 79/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 seeking for quashing / setting- aside of the bill/ invoice dated 12.3.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e. Adani Wind Energy Kutch One Limited, amongst other reliefs (Interlocutory applications for interim reliefs).
	50.	309/MP/2024	MAEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.3.2024 raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 8.3.2019 passed by this Commission in Petition No. 92/MP/12015.
	51.	304/MP/2024 alongwith I.A.No.75/2024	TPL	Petition under Section 79(1)(c) & section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank Guarantee(Interlocutory application for interim reliefs).
VC Web Link for Hearing dated 31.7.2026 at 10.30 A.M https://teams.microsoft.com/l/meetup-join/19%3ameeting_MDU1OTc5ZmYtMTcwMS00NDJlLWl0M2YtNTZiMGM4YjUzYzZj%40thread.v2/0?context=%7b%22Tid%22%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d Tap on the link or paste it in a browser to join.				
31.7.2026 Friday At 10.30 A.M. Miscellaneous Petitions	1.	327/MP/2026	AGE26AL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 17.11.2021 between the Petitioner i.e. Adani Green Energy Twenty-Six Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to

Through video-conferencing				occurrence of Change in Law event concerning 333 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant (On admission).
	2.	Diary No. 541 & 542/2026	JRTJ(I)PL	Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC(Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking inter-alia relaxation and removal of difficulty to permit the Transfer of the Connectivity (application No. 1200002293), and the corresponding deemed GNA, and related rights of the 150 MW AC Solar PV Project at Thoothukudi, Tamil Nadu in terms of Regulations 15.3 of the said Regulations read with the order dated 22.9.2023 in Petition No. 11/SM/2023 and (Interlocutory application for urgent listing)(On admission)
	3.	330/TL/2026	RIVCPTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License granted to POWERGRID Mandsaur Transmission Limited
	4.	220/TL/2026	SKPTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Khavda II-A Transmission Limited
	5.	272/TL/2026	NERGS-III	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to NERGS III Siang Basin Transmission Limited.
	6.	271/AT/2026	NERGS-III	Petition under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System "NERGS-III Siang Basin" being established by NERGS III Siang Basin Transmission Limited.
	7.	297/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Establishment of 220/66 kV, 2x160 MVA GIS Substation at UT Chandigarh along with 220 kV D/C line from Chandigarh GIS to 400/220 kV Panchkula (PG) Substation.
	8.	531/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS in Northern Region.
	9.	506/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Ltd in Northern Region
	10.	662/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 1 No. 220kV Line Bay at 400/220 kV Bikaner-II PS for Interconnection of Solar Project (M/s. NHPC Ltd.) in Northern Region
	11.	694/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 2 no. of 220 kV line bays at

				400/220 kV Bikaner-II PS for interconnection of solar projects in Northern Region
	12.	15/TT/2026	RNTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1 in Northern Region
	13.	122/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for 2nd Circuit of Kishenpur Dulhasti 400 kV D/C (Quad) Line (Kishtwar - Kishenpur Section) along with associated bay at Kishenpur end under Transmission system for evacuation of power from Pakaldul HEP in Chenab valley HEPs LTA system in Northern region
	14.	349/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for One no. 220 kV Line Bay at Parli (PG) S/s for interconnection of Renew Tej Shakti Private Limited (RTSPL) under Implementation of one no. 220 kV bay at Parli (PG) for interconnection of RE project in Western Region.
	15.	350/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for asset under Eastern Region Expansion Scheme - XXXVII (ERES-XXXVII) in Eastern Region.
	16.	Diary No.191/2026	PPTL	Petition for determination of transmission tariff for 2024-29 tariff block for 400kV Line Bay at 765/400 kV Parli (New) s/s for interconnection of RE project under Implementation of 400kV line bay at 765/400 kV Parli (New) S/s for RE Interconnection in Western Region in Western Region
	17.	273/TT/2026	RNTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1 in Northern Region.
	18.	185/TT/2025	PGCIL	Petition for determination of transmission tariff for the 2024-29 tariff period for "Augmentation of Transformation Capacity at Bhinmal (PG) Sub-station by 1x315 MVA, 400/220 kV ICT (3rd)" in the Northern Region.
	19.	369/MP/2025 alongwith IA No 94/2025	SBOPL	Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the general regulatory and inherent jurisdiction of this commission for seeking inter alia compliance of the order dated 28.06.2023 read with addendum order dated 22.9.2023 in petition no. 73/MP/2020 and as a consequence thereof directions against the respondents for release of the balance payment along with late payment surcharge on the additional capital expenditure incurred by the petitioner due to introduction of the central goods and services act, 2017, the integrated goods and services tax act, 2017 & state goods and services act, 2017, and safeguard duty, 2018. (Interlocutory application for interim directions.)
	20.	430/MP/2025 along with IA No. 99/2025	SBE3PL	Petition under Section 79 of the Electricity act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release of outstanding balance along with late payment surcharge for the change in law compensation allowed by this Commission vide order dated 30.6.2023 in petition No. 72/MP/2020 Project.

			(Interlocutory Application seeking direction(s) against the Respondents).
21.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non -payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) (Re - hearing)
22.	53/MP/2021 Along with IA No. 26& 100/2023	KSKMP	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non - payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondent (Re -hearing).
23.	61/MP/2021 alongwith I.A.No.28 &42/2022	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2 (Interlocutory application interim order and amendments of the Petition) (Re -hearing).
24.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non - payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) (Re - hearing)
25.	38/MP/2022	KSKMPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.07.2012 between the Petitioner and the Respondents
26.	82/MP/2021	APSPDCL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for illegal claim of transmission charges and wrong invocation of LC.
27.	349/MP/2024 alongwith I.A.No.84/2024	KSKMPL	Petition under Section 79(1)(a) and (b) of the Electricity Act, 2003 for adjudication of disputes pertaining to the Scheduled Delivery Date (SDD) and illegal recovery of liquidated damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 27.11.2013(Interlocutory application for directions).
28.	143/MP/2024	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 57 & 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
29.	496/MP/2024	BALCO	Petition under Section 79 of the Electricity Act, 2003 for quashing the illegal claim of Rs. 48 Crores raised by the Respondent No. 1/ TANGEDCO vide letter(s) dated 31.07.2024 and 30.09.2024 towards alleged Liquidated Damages in terms of Article 4.8.1 & Article 4.8.2 of the Power Purchase Agreement dated 23.08.2013 read with the Addendum dated 10.12.2013 and the immediate threat of unilateral deduction of the said amount from the Monthly Invoice raised by the Petitioner being barred by limitation Less
30.	335/MP/2024	PCKL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with the provisions of PPA dated 26.12.2005 and the tariff Regulations of CERC – seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by

				order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal.
	31.	98/MP/2026 alongwith I.A.Nos.21 & 43/2026	Soltown Infra	Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 70(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in furtherance of the Order dated 30.4.2024 passed by this Commission in Petition No. 114/MP/2023 and Order dated 30.9.2024 in Review Petition No. 20/RP/2024 (Interlocutory application for interim reliefs and for taking on record subsequent facts).
	32.	175/MP/2026	RSPPL	Petition under Section 79 of the Electricity Act, 2003, challenging the arbitrary retention of the Construction Bank Guarantee of Rs. 15 Crores deposited by the ReNew Solar Power Pvt. Ltd. under the erstwhile CERC (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009, by Central Transmission Utility of India Ltd. and seeking return of the differential amount basis what was payable under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
Coram: Chairperson Member (Tech) Member (Law) Through video-conferencing	33.	26/RP/2026 alongwith I.A.No.105/2026	SESPL	Petition for review of the Order dated 13.1.2026 in Petition No. 372/MP/2022 (Interlocutory application for seeking condonation of delay in filing review Petition)(On admission).
31.7.2026 Friday At 2.30 P.M. Through Physical Mode only	34.	804/MP/2025	AP&NR	Petition under Section 79 of the Electricity Act, 2003 read with Article 11.2.3 of the PPA dated 31.01.2024 seeking payments of invoices raised towards Monthly Fuel Cost Adjustment for the period of supply from 1.4.2024 to 31.7.2024 along with Late Payment Surcharge and Interest.

By order of the Commission
Sd/-
T.D. Pant
Joint Chief (Legal)
30.7.2026